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## (2006) 08 P&H CK 0202

## High Court Of Punjab And Haryana At Chandigarh

Case No: C.W.P. No. 12441 of 2006

Bhur Singh APPELLANT

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State of Punjab and Others

**RESPONDENT** 

Date of Decision: Aug. 10, 2006

Hon'ble Judges: Viney Mittal, J; H.S. Bhalla, J

Bench: Division Bench

Advocate: Bachan Singh, for the Appellant;

## **Judgement**

Viney Mittal, J.

Notice of motion to the respondents.

- 2. On the asking of the Court, Sh. Ashok Aggarwal, Additional Advocate General, Punjab accepts notice on behalf of the respondents. A copy be supplied to Mr. Aggarwal by the counsel for the petitioner.
- 3. The petitioner has approached his Court claiming directions against the respondents for granting him the pensionary benefits admissible to the petitioner in accordance with the Rules.
- 4. From the perusal of the record, we find that a legal notice dated March 30, 2006 (Annexure P-4) has already been issued by the petitioner which remains unresponded so far.
- 5. Consequently, we direct respondent No. 3-District Food and Supplies Controller, Sangrur-respondent No. 3 to take a final decision on the aforesaid legal notice Annexure P-4 within a period of 4 months from the date a certified copy of this order is received by passing a detailed and speaking order.
- 6. Copy of the order be given dasti on payment of the usual charges.